

BUSINESS LINE(AP&TELANGANA) DT 06.12.2025

PUBLIC ANNOUNCEMENT (FORM B)

*(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)*

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHARAT WATERFRONT PRIVATE LIMITED

S.No.	Particulars	Details
1	Name of Corporate Debtor	Bharat Waterfront Private Limited
2	Date of Incorporation of Corporate Debtor	06.12.2010
3	Authority under which Corporate Debtor is incorporated	ROC-Hyderabad
4	Corporate Identity No. of Corporate Debtor	U01119TG2010PTC069854
5	Address of the registered office and principal office (if any) of Corporate Debtor	Sanpras Corporate Capital, #115/1 & 115/29, 6th Floor, Sheraton Towers, Financial Dist., Nanakramguda, Gachibowli, Hyderabad-500032. Telangana
6	Date of closure of Insolvency Resolution Process	03.12.2025
7	Liquidation commencement date of Corporate Debtor	03.12.2025. (Liquidation orders received on 05.12.2025)
8	Name and registration number of the insolvency professional acting as liquidator	Golla Ramakantha Rao IBBI/IPA-003/IP-N00310/2020-2021/13364
9	Address and e-mail of the liquidator, as registered with the Board	Mr. Golla Ramakantha Rao H.No. 5-54-8/1, Ground Floor ,6/18, Brodipet, Guntur, Andhra Pradesh-522002 gollarama@yahoo.com
10	Address and e-mail to be used for correspondence with the liquidator	Mr. Golla Ramakantha Rao Plot No. 1, SLV Bhavan, D.No. 1-2-597/1, 2nd Floor, Baraf Bagh Colony, Lower Tankbund Road, Hyderabad-500029 liquidation.bharatwaterfront@gmail.com
11	Last date for submission of claims	02.01.2026

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-II has ordered the commencement of liquidation of the Bharat Waterfront Private Limited on **03.12.2025**. The stakeholders of **Bharat Waterfront Private Limited** are hereby called upon to submit their claims with proof on or before **02.01.2026**, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Place: Hyderabad
Date: 06.12.2025

Sd/-Name and signature of Liquidator
(Golla Ramakantha Rao)

GOLLA
RAMAKANTHA
RAO

Digitally signed by GOLLA
RAMAKANTHA RAO
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